

Central Administrative Tribunal
Principal Bench

OA No.2538/2017

New Delhi, this the 31st day of July, 2017

Hon'ble Mrs. Jasmine Ahmed, Member (J)

Perma Nand s/o Sh. Shyam Lal
R/o B-32, Qutub Vihar Phase-I,
Delhi – 71. ...Applicant

(By Advocate: Ms. Neelima Rathi for Sh. U. Srivastava)

Versus

1. Union of India through
The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Estate Entry Road,
New Delhi.
3. The Divisional Engineer
O/o The Divisional Railway Manager,
Northern Railway, Estate Entry Road,
New Delhi. ...Respondents

ORDER (oral)

The applicant, who is a similarly situated person as that of the applicant in OA No.2545/2017 [**Ram Phal vs. Union of India & Ors.** decided on 31.07.2017] has filed the present Original Application under Section 19 of the Administrative Tribunals Act, 1985 seeking the same reliefs for which he has submitted a representation dated 23.09.2016 followed by a reminder dated 12.07.2017 to the

respondents but the respondents have not decided his representation till date.

2. For parity of reasons in the Tribunal's decision passed in the case of ***Ram Phal vs. Union of India & Ors.***(supra), the present OA is disposed of with a direction to the respondents to dispose of the applicant's representations by passing a detailed, speaking and reasoned order within a period of three months from the date of receipt of certified copy of this order. If the respondents found the claim of the applicant identical and similar to the applicants in the OA, referred to above, the respondents shall grant the similar benefits to the applicant also. No costs.

(Jasmine Ahmed)
Member (J)

/Ahuja/